- (a) how many intellectual property rights cases of Indian crops were filed during 2008 and 2009:
- (b) what was the number of cases contested relating to property rights during 2008 and 2009;
  - (c) how many cases were decided in India's favour; and
- (d) whether any study has been made to find out reasons of mounting cases of intellectual property rights being contested since 2006?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) No information is available with the Government of any case filed abroad relating to intellectual property rights of Indian crops during 2008 and 2009.

(c) and (d) Do not arise.

## Amount collected from centrally protected monuments

1734. SHRI T.M. SELVAGANAPATHI: Will the Minister of CULTURE be pleased to state:

- (a) the total amount collected from centrally protected monuments in 2010-11;
- (b) whether it is a fact that collection at many such monuments can go up, if awareness of such monuments is created more among the tourists;
  - (c) if so, the steps taken by Government in this regard;
- (d) whether it is also a fact that due to dilapidated conditions of many important monuments that historical importance have become less attractive; and
  - (e) if so, the steps taken by Government to renovate them?

THE MINISTER OF CULTURE (KUMARI SELJA): (a) The total amount of revenue through entry fee at centrally protected ticketed monuments/sites during the year 2010-11 is Rs. 87.03 crores.

(b) and (c) It is very difficult to predict whether collection at monuments will go up if the awareness is created. Archaeological Survey of India has taken up necessary steps by organizing World Heritage Week, International Museum Day and such other programmes on various occasions to create awareness for safeguarding and preservation of our cultural heritage for the posterity.

(d) and (e) No, Sir. The Archaeological Survey of India conserves, preserves and maintains centrally protected monuments/sites on regular basis, depending upon their special needs, within the available manpower and financial resources. The centrally protected monuments/sites are in a fairly good state of preservation.

## Reservation in promotions

1735. SHRI AMBETH RAJAN: Will the Minister of CULTURE be pleased to state:

- (a) whether reservation in promotions is strictly followed and implemented in Ministry as per the provisions made in the Constitution through 77th Amendment;
  - (b) if so, details of promotions made for last three years in all categories;
  - (c) if not, the reasons therefor; and
  - (d) the tentative time by when the same will be completed?

THE MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Sir

- (b) Promotions in respect of ministerial staff are made by the Department of Personnel and Training on centralized basis. However, promotions of staff in the Central Secretariat Library are made by Ministry of Culture itself. During the last 3 years, 4 promotions have been made (all in the unreserved quota as per roster points in the Reservation Roster) in respect of staff of Central Secretariat Library.
  - (c) and (d) Do not arise.

## Protection of Buddhist monuments in Orissa

1736. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of CULTURE be pleased to state the total amount of Central Government assistance for the development and protection of Buddhist monuments in Orissa and whether funds provided for the purpose has been utilized fully?

THE MINISTER OF CULTURE (KUMARI SELJA): There are five centrally protected Buddhist monuments in Orissa. The details of expenditure incurred for the last three years and allocation for the current financial year for conservation and development of these monuments are given in the statement.